

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**I.A. NO. 330/2022**

**IN**

**O.A. NO. 1002/2018**

**IN THE MATTER OF:**

Abhisht Kusum Gupta ...Applicant

Versus

State of Uttar Pradesh & Ors. ...Respondents

**AND IN THE MATTER OF:**

NTPC Ltd. ...Applicant

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**THROUGH**




**ADARSH TRIPATHI & VIKRAM SINGH BAID**

ADVOCATES FOR THE PETITIONER

G-34, Basement, Lajpat Nagar-III New Delhi

9090416535/9425308454

[adarsht912003@gmail.com](mailto:adarsht912003@gmail.com)

**NEW DELHI**

**DATED: 14.03.2024**

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NTPC Ltd. ...Applicant

**REJOINDER ON BEHALF OF THE PETITIONER**

*Most Respectfully Showeth:*

1. That the captioned Application has been preferred by the Applicant NTPC Ltd. seeking recalling and modification of the Order dated 03.08.2022 to the extent that it directs NTPC Ltd. to abide by the Memorandum of Understanding dated 14.06.2018 between the Applicant NTPC and NOIDA Authority for supply of 90 MGD secondary treated sewage water for NCTPP-Dadri for non-potable purposes on payment basis.
2. The present Rejoinder is being filed on behalf of the Applicant by Mr. Rajiv Kumar Verma, Deputy General Manager (FES) Emp No: 100439, who has been authorized vide Authority Letter dated 13.03.2024.

*Rajiv Kumar Verma*

3. That in furtherance of the directions of the Ministry of Power, a Memorandum of Understanding dated 14.06.2018 was signed between NOIDA Authority and the Applicant herein for supply of secondary treated sewage water to NCTPS, Dadri. However, the Central Electricity Authority (“CEA”) The CEA identified critical issues in implementation of the proposed plan at certain plants and further allowed exemptions to these power plants on account of non-feasibility. From the deliberations, it had emerged that the proposed use of treated sewage water in thermal power plants is not possible for all geographical locations. One such example that emerged was of the Dadri region where the Applicant has three units. Of the 3 units namely NCTPP-I, NCTPP-II and DGPP; the NCTPP-I has completed its life and DGPP is mostly non-operational. Therefore, the use of treated sewage water was envisaged only for the NCTPP-II which has also already completed 12 years of its life.
4. It is submitted that apart from the aforesaid issues of implementation, other issues had also cropped up in regard to the feasibility of the proposed use of treated sewage water such as Quantity and Quality of treated sewage to be provided by Municipal/ Local Bodies, Cost of treated sewage (either free or less than the cost of water supply) Residual life of the plant, Plant Load

*Ramesh*

Factor and Type of Cooling System/ Source of Cooling Water (Sea Water/ Fresh Water).

5. It is submitted that a Meeting was held on 28.12.2022 amongst various Power Plants, CEA, Ministry of Jal Shakti and Ministry of Power along with other authorities, to discuss the use of STP in Power Plants and exemption to be granted, if any, on the basis of technical constraints. In the Meeting it was recorded at Serial XVI that NTPC Dadri may be exempted from linking with STP as laying of pipelines would increase the cost disproportionately and is expected to be 30 Paise per Kwh. The true copy of the Minutes of Meeting dated 28.12.2022 is annexed and marked herewith as **Annexure A10**.

#### **PARA WISE REPLY**

6. The contents of **Para 1** require no specific response.
7. The contents of **Para 2** is denied and the Respondent is put to strict proof.
8. The contents of **Para 3** are admitted upto the averments made therein that are a matter of record and rest everything else is wrong and denied. It is submitted that though the notification dated 05.03.2020 reference no 11/104/2015-Th-II (C.No. 228752) by the Ministry of power was regarding scope division for use of STP water by Thermal Power Plants, the same cannot be

*R. W. S. M. S.*

wholly relied upon for the adjudication in the present matter. That Ministry of Power along with other relevant Ministries and Departments have reviewed the Notification time and again as can be seen from the Minutes of Meeting dated 28.12.2022 and has exempted certain Power Plants from the use of STP for technical difficulties and the disproportionate costs that the end consumer would have to bear in case the usage of STP is mandatorily enforced. Therefore, selective reading of only one notification without taking into account the subsequent development and observations will not imply that the Applicant's Plant has to use STP.

9. The contents of **Para 4** are denied in toto for being baseless and devoid of any merits. It is denied that no construction of bridge is required as the same already exists and can be used to lay 600mm of pipe which will hardly acquire 1 meter of space beside the service lane. It is denied that photographs of a bridge does not establish the technical knowhow that is required to ascertain whether or not a bridge is required and which is certainly not the domain of expertise of the Respondent. It is reiterated that in the meeting dated 28.12.2022, it has been observed that :

*“It was informed that laying pipeline would disproportionately increase cost as one river crossing, 2 Highway crossings, Rail crossing and densely populated area would be involved. Cost increase is*

*Rwema*

*expected to be 30 P/Kwh. Considering all factors, it was recommended that Dadri TPS may be exempted from linking with the STP.”*

It is further submitted that for conveying ~80 MLD sewage water as envisaged, ~900-1000 mm pipe is required to be laid along with the Air release valves. An additional 1.4 m (min.) clear space on either side of the pipe will be required on the bridge as a working area/walkway for future maintenance of the pipeline. Hence, once the pipeline is laid over the pedestals on the bridge, the service lane cannot be used for any other purpose. Also, as the pipeline will be laid overground on a public road bridge with both public and vehicular movements, it will be highly prone to damage or puncture which may lead to an unhygienic and hazardous situation. Further, in case of damage or puncture to the pipe, the sewage water may spill and contaminate the river water beneath. Therefore, keeping in view all of the above constraints, it had been decided that the usage of the existing bridge is not a viable option for laying of the pipe.

**10.** The contents of **Para 5** are denied for being imaginative and without any scientific or technical background. It is denied that STP of sector 123 is near the bridge from where water can be diverted via bridge

*P. W. S. M. S.*

mentioned aforesaid for the reasons enumerated herein above and the major possibility of public health hazards.

**11.** The contents of **Para 6** are denied in toto. The captioned application of the Applicant is limited to usage of STP at the Applicant's power plant. The averments in the paragraph under reply are not related to the power plant of the Applicant at Dadri and as such the same do not concern the Applicant. The tariff policy clearly states that the Sewage Treatment Plant and the Thermal Power Plant should be within 50 KMs of each other. The number of Urban Local Bodies ("ULB") in vicinity of the Thermal Power Plant are not relevant as these ULBs must have their respective STPs within 50 KM of the power plant.

**12.** The contents of Paras 7-8 are admitted upto the averments made therein that are a matter of record and rest everything else is wrong and denied. It is submitted that the statutory obligation and the signing of MOU is admitted however in the light of the subsequent developments and exemption from the concerned Ministry under whose aegis the MOU was signed in the first place. The use of STP cannot be in the wake of burdening the end consumer.

**13.** It is submitted that anything not specifically admitted herein shall be deemed to be denied. The Applicant craved leave and reserves its right to make

*Rwerng*

further submissions at the time of hearing, subject to the leave of this Hon'ble Court. In view of the aforesaid facts and contentions, the Applicant prays that this Hon'ble Court may allow the prayer as sought in the Application.

**PRAYER**

In view of the facts and circumstances mentioned herein above and the submissions made, the Applicant / Petitioner prays that the Hon'ble High Court may be graciously pleased to allow the application and the directions prayed for therein.



**APPLICANT**

**THROUGH**



**ADARSH TRIPATHI & VIKRAM SINGH BAID**

ADVOCATES FOR THE PETITIONER

G-34, Basement, Lajpat Nagar-III New Delhi

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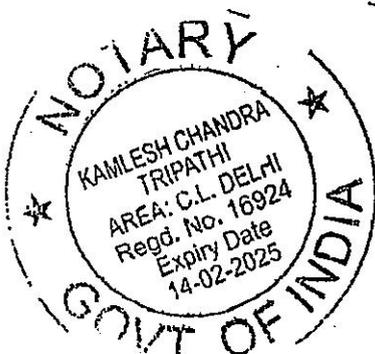
AND IN THE MATTER OF:

NTPC Ltd.

...Appellant

I, Rajiv Kumar Verma, aged about 50 years, working as Deputy General Manager (PES), Emp No. 100439 with the Applicant Company, having its registered office at NTPC Bhawan, SCOPE Complaex, 7 Institutional Area, Lodhi Road, New Delhi - 110003, do hereby solemnly declare and affirm as under: -

- 1) That I am the Applicant in the above-mentioned Application and am well conversant with the facts of the case and thus competent to depose the present affidavit.
- 2) That the accompanying Rejoinder has been drafted by my counsel as per my instructions and has been read over and explained to me and the same is correct to the best of my knowledge.
- 3) I say that the Annexures to the Rejoinder are true copies of their respective originals.



*Breany*

I Identify the Executant/Deponent  
Who has Signed in my Presence

VERIFICATION

I, the above deponent do hereby verify that the contents of my  
above affidavit are true and correct to my knowledge and belief  
and is based on the records available in my office. No part of the  
affidavit is false and nothing material has been concealed  
therefrom.

14 Mar 2024

Verified at New Delhi on this day of March 2024

*Swarna*

DEPONENT

राजीव कुमार वर्मा  
RAJIV KUMAR VERMA  
उप महाप्रबंधक (एफ ई एस.)  
Dy. General Manager (FES)  
एनटीपीसी लि०-वावरी/NTPC Ltd.-Dadri

DEPONENT

*Swarna*



14 Mar 2024

राजीव कुमार वर्मा  
RAJIV KUMAR VERMA  
उप महाप्रबंधक (एफ ई एस.)  
Dy. General Manager (FES)  
एनटीपीसी लि०-वावरी/NTPC Ltd.-Dadri

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE  
DEPONENT EXECUTANT WHO IS SEEMED PERFECTLY TO  
UNDERSTAND AFFIDAVIT & DEPOSED BEFORE ME AT NEW DELHI  
*Adv. Adarsh Tripathi*  
IDENTIFY THE EXECUTANT/DEPONENT WHO WAS  
SIGNED IN MY PRESENCE  
KAMLESH CHANDRA TRIPATHI, Advocate Reg. No. 16924  
NOTARY-PUBLIC (C.L. DELHI)

51/2165



No. 11/24/2022-Th.II  
Government of India  
Ministry of Power

Shram Shakti Bhawan, Rafi Marg,  
New Delhi, dated 10<sup>th</sup> January, 2023

**OFFICE MEMORANDUM**

**Subject: Minutes of Meeting chaired by Secretary (Power) on 28.12.2022 at 11:00 AM in Shram Shakti Bhawan, Ministry of Power in Hybrid mode on use of STP water in Thermal Power Plants -reg**

The undersigned is directed to forward herewith Minutes of Meeting held under the Chairmanship of Secretary, Ministry of Power on 28.12.2022 at 11:00 AM to discuss the use of Sewage Treated Water by Thermal Power Plants for information and further necessary action.

  
10/1/23

(J. Misra)

Under Secretary to Govt. of India  
Tele: 23063746

**To,**

1. Chairperson, CEA [chair@nic.in]
2. CMD, NTPC [cmd@ntpc.co.in]
3. DG, NMCG [dg@nmcg.nic.in]
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23. CMD, CESC, West Bengal [bhaskar.ganguly@rpsg.in]
24. CMD, Aparva-CLP, Haryana (For Mahatma Gandhi TPS)  
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25. CMD, RVUNL, Rajasthan (For Kota TPS) [fmzktps@rediffmail.com]
26. Chairman, DVC, Kolkata (For Bokaro B TPS) [chairman@dvc.gov.in]
27. CMD, WBPDC, West Bengal (For Sargadighi, Bandel, Kolaghat and  
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38. PD (Technical), JUIDCO [pdt.juidco@gmail.com]
39. CEO, KMDA [ceokmda@gmail.com]
40. Chief Engineer, PHED, Haryana [eicphed@phedharyana.gov.in]

**Copy to:**

Sr. PPS to Secretary (Power)/ PS to JS (Thermal)/ DS (DVC/Th.)



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**Minutes of Meeting chaired by Secretary (Power) on 28.12.2022 at 11:00 AM in Shram Shakti Bhawan, Ministry of Power in Hybrid mode on use of STP water in Thermal Power Plants**

List of participants is **annexed**.

2. Secretary (Power) welcomed the participants. At the outset, Secretary (Power) mentioned that as per National Tariff Policy, all Thermal Power Plants were mandated to use STP water if located within 50 KM radius of STP. Any exemption could be considered only on the basis of technical constraint or exorbitantly high cost making tariff unsustainable. He further emphasized that Clean Ganga is a National Mission and Thermal Power Plants should actively play their part in making river Ganga cleaner. He also briefed that the Hon'ble Prime Minister shall be reviewing the progress on the matter on 30<sup>th</sup> December 2022.

3. Sewage Treatment Plant (STP) and Thermal Power Station (TPS)-wise discussions were held as follows:

i) **Name of TPS:** Barh TPS St-II (NTPC Ltd)

**Name of STP:** Barh STP

**Status and Recommendation:**

It was informed that STP was being renovated by BUIDCO to increase the capacity from present 4MLD to 8 MLD (Cap 11MLD after 15 years) to meet NGT guidelines. BUIDCO prepared and submitted the DPR to link STP and TPP to NTPC. NTPC had some observations on DPR w.r.t. Opex.

Secretary (P) directed NTPC to use the available water from STP. Further, it was directed that senior officials of NTPC must visit BUIDCO and **finalize the DPR and sign MoU by 15<sup>th</sup> Jan 2023**. NTPC can then make payment to BUIDCO to initiate construction activities for the 4 km linkage between STP and TPP. **Targeted work completion date is 1<sup>st</sup> April 2025**.

BUIDCO mentioned that there were two more STPs within 50 km at Mokama and Bakhtiyarpur which could also be linked with Barh. Secretary(P) directed to examine their feasibility separately.

ii) **Name of TPS: Prayagraj Bara TPS (Tata Power-JV)**

**Name of STP: Naini STP**

**Status and Recommendation:**

It was informed that PFR prepared by UP Jal Nigam was sent to Genco and pending for approval of Genco. Secretary (P) advised Genco to approve the PFR by 1<sup>st</sup> week of Jan 23 and then Discom to give consent by end of Jan 23.

  
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Construction activities to start by Apr '23 and usage of STP water to start by Apr '25.

iii) **Name of TPS:** Meja TPS (NTPC-Jv)

**Name of STP:** Naini STP

**Status and Recommendation:**

- It emerged that available water from Naini STP would be used in Bara TPS which is located closer to STP than Meja. Further, Meja TPS is located across the river from STP whereas, Bara and STP are in same side of the river. Taking into consideration these facts, it was recommended that **Meja TPS may be exempted from linking with the STP.**

iv) **Name of TPS:** DCR Yamunanagar TPS (HPGCL)

**Name of STP:** Parwalo & Badi Majra STPs

**Status and Recommendation:**

- It was informed that GoHR has mandated all TPSs in Haryana to use STP water and asked PHED to supply STP water at TPS door step.
- PHED informed that DPR preparation is under progress and is expected by June '23.
- It was clarified that prior approval of SERC is not required.
- **Work completion of linking STPs with TPS at Yamuna Nagar by December 2025.**

v) **Name of TPS:** Panipat TPS

**Name of STP:** Panipat STP

- Secretary (P) advised PHED to examine feasibility in Panipat TPS as the unit residual time was less than 10yrs.

vi) **Name of TPS:** CLP Jhajjar- Aprava TPS

**Name of STP:** Chakri Dadri STP

- It was observed that approximate available STP water was very less (3.5 MLD against requirement of 100 MLD). Therefore, it was recommended that **CLP-Jhajjar may be exempted from linking with the STP.**

vii) **Name of TPS:** Indira Gandhi- NTPC JV Jhajjar TPS

**Name of STP:** Kosli STP



- It was informed that water availability is only 3.5% of requirement. Therefore **NTPC Jhajjar may be exempted from linking with the STP.**
- **Secretary (P) further directed Thermal div. to write a letter to CERC, informing that no permission was required to be given by CERC to TPSs for tariff revision on account of costs borne by TPS for STP linkage as this was already mandated in Tariff Policy.**

viii) **Name of TPS:** Panki TPS (UPRVUNL)

**Name of STP:** Bingawan STP

**Status and Recommendation:**

- STP is operational and TTP is expected to be available by March 2023.
- COD for the TPS is expected in July,2023. **Therefore, use of STP water is expected by July 2023.**

ix) **Name of TPS:** Korba TPS (NTPC Ltd)

**Name of STP:** Korba STP

**Status and Recommendation:**

- Commissioner, Korba informed that the DPR was approved and has been sent for State Govt approval. MoU with NTPC is expected to be signed within 1<sup>st</sup> week of Jan 2023, work order issue by Aug'23 and **expected completion of work by 1<sup>st</sup> April 2025.**

x) **Name of TPS:** Ghatampur TPP (NUPPL)

**Name of STP:** Bingawan STP

**Status and Recommendation:**

- Due to river crossing, **Ghatampur TPP may be exempted from linking with STP.**

xi) **Name of TPS:** Kahalgaon TPS (NTPC Ltd)

**Name of STP:** Bhagalpur STP

**Status and Recommendation:**

- It was informed that existing STP was being dismantled and new STP would be constructed. NTPC mentioned that as per estimates, tariff may rise by 20.20 paise/Kwh as land acquisition would be involved. Further, highway/Rail/city crossings are involved.

- **Secretary (P) opined that decision on this may be taken after PFR is available in April 2023.**

**xii) Name of TPS:** Khurja TPS (THDC Ltd)

**Name of STP:** Bulandshahar STP

**Status and Recommendation:**

- 20 MLD available from STP (Cap: 40MLD)
- **Secretary (P) instructed Khurja TPS to sign MoU and make payment to UP Jal Board for DPR preparation by 7<sup>th</sup> Jan 2023.**
- **DPR is to be prepared by March 2023 and project completion by 1<sup>st</sup> July 2025.**

**xiii) Name of TPS:** Harduaganj TPS (UPRVUNL)

**Name of STP:** Aligarh STP

**Status and Recommendation:**

- UP Jal Nigam informed that the 1<sup>st</sup> STP of 40 MLD will be completed by March 2023. Approval for 2<sup>nd</sup> STP is with NMCG
- Secretary (P) advised NMCG to fast-track the 2<sup>nd</sup> STP approval. The revised DPR by Jal Nigam may include both the STPs and TTPs to be implemented in a phased manner. **Target date for completion is June 2025.**

**xiv) Name of TPS:** Budge-Budge TPS (CESC)

**Name of STP:** Maheshthala STP

**Status and Recommendation:**

- KMDA informed that route from STP to TPS is very congested due to lines from other utilities.
- 2 units have completed 25 years.
- Due to path congestion and huge RoW issue, it was recommended that **Budge-Budge TPS may be exempted from linking with the STP.**

**xv) Name of TPS:** Kota TPS (RVUNL)

**Name of STP:** Sajidhera STP



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**Status and Recommendation:**

- As the TPS is on the other side of the river, **therefore Kota TPS may be exempted from linking with the STP.**

**xvi) Name of TPS:** Dadri TPS (NTPC)

**Name of STP:** NOIDA STP

**Status and Recommendation:**

- It was informed that laying pipeline would disproportionately increase cost as one river crossing, 2 Highway crossings, Rail crossing and densely populated area would be involved. Cost increase is expected to be 30 P/Kwh. Considering all factors, it was recommended that **Dadri TPS may be exempted from linking with the STP.**

**xvii) Name of TPS:** Bokaro B TPS (DVC)

**Name of STP:** BOKARO STP

**Status and Recommendation:**

- It was informed that linking with nearest STP involves hilly terrain of 56KM which also includes crossing Damodar river. As a result, cost increase would be 27p/Kwh.
- It was recommended that **Bokaro TPS may be exempted from linking with the STP.**

**xviii) Name of TPS:** Rosa TPS (Reliance Power)

**Name of STP:** Shahjahanpur STP

**Status and Recommendation:**

- UP Jal Nigam shared that the STP was under construction and is expected to be operational by March 2023.
- Secretary (P) advised that **PFR may be submitted by 31<sup>st</sup> March 2023 to TPS by Jal Nigam.**

**xix) Name of TPS:** Mahadev Prasad TPS (Adhunik Power)

**Name of STP:** Adityapur STP

**Status and Recommendation:**

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STP is located at 20 km distance from the TPS and expected to be ready by June 2024.

Secretary (P) advised JUIDCO to undertake feasibility study and share it with TPS by March '23.

**xx) Name of TPS:** Sagardighi TPS (WBPDCCL)

**Name of STP:** Berhampore STP

**Status and Recommendation:**

- As the TPS is on the other side of the river, **therefore Sagardighi TPS may be exempted from linking with the STP.**

**xxi) Name of TPS:** Bandel TPS (WBPDCCL)

**Name of STP:** Bhatpara STP

As the units are more than 30 years old, it was recommended to exempt Bandel TPS.

**xxii) Name of TPS:** Kolaghat TPS (WBPDCCL)

**Name of STP:** Howrah STP

WBPDCCL informed that units are more than 30 years old. Further, river crossing is involved. Considering the above, it was recommended to exempt Kolaghat TPS.

**xxiii) Name of TPS:** Southern Repl TPS (CESC)

**Name of STP:** Garden Reach STP

As units are more than 30 years old, it was recommended to exempt this TPS.

4. Further, UP Jal Nigam submitted that Jawaharpur TPS (UPRVUNL) and Unchachar TPS (NTPC) have been approached by them for linkage from Etah STP and Raibareilly STP respectively. TPSs have not reverted. Secretary (P) advised NMCG to take note and co-ordinate with the agencies. He further advised that NMCG may consider taking into account all the STPs which are operational or under construction in Ganga basin, irrespective of who is funding it so that all information is available at a single place which could be used to map TPSs within 50 KM and share the information with MoP for further action.

Meeting ended with the Vote of Thanks to Chair.

\*\*\*\*\*



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## Annexure

## List of Participants

1. Shri Alok Kumar, Secretary (Power), MoP.....In chair
2. Shri Piyush Singh, Joint Secretary (Thermal), MoP
3. Shri Suman Majumdar, Deputy Secretary, MoP
4. Shri Ghanshyam Prasad, Chairperson, CEA
5. Shri Praveen Gupta, Member (Thermal), CEA
6. Shri U K Bhattacharya, Director (Projects), NTPC
7. Shri Madhava Kumar R, Economic and Financial Advisor, NMCG
8. Sh. Mohammed Shayin, MD, HPGCL, Haryana
9. Shri Kumar Sharad, CGM, THDC
10. Shri P Guruprasad, MD, UPRUVNL
11. Shri Santosh C S, CEO, NUPPL
12. Shri Avijit Hazra, CESC
13. Shri Prabhakar Pandey, Commissioner, Korba
14. Shri Rajan Tiwari, Aprava-CLP
15. Shri Virendra Singh, RVUNL, Rajasthan
16. Shri R N Singh, Chairman, DVC, Kolkata
17. Shri Sourav Nayak, WBPDC
18. Shri Rakesh Kumar Bansal, Director (Electrical), SJVNL
19. Shri Sanjay Bhargava, Tata Power
20. Shri Anil Kumar, MD, Uttar Pradesh Jal Nigam
21. Shri Pankaj Ranjan Jha, Uttar Pradesh Jal Nigam
22. Shri Dharmendra Singh, MD, BUIDCO, Bihar
23. Shri Alok Kumar Mandal, DGM, JUIDCO
24. Shri Prantik Ray, CE (Gas Sector), KMDA
25. Shri Rakesh Kumar, Chief Engineer, PHED, Haryana
26. Shri I C Thakur, Engineer In Chief, WRD, Bihar
27. Shri Ashok Kumar Khewaria, EE, UP Jal Nigam




//True Copy//



एनटीपीसी लिमिटेड  
(भारत सरकार का उद्यम)

**NTPC Limited**

(A Govt. of India Enterprise)

दादरी/Dadri

**AUTHORIZATION LETTER**

I, Gampa Brahmaji Rao, Executive Director & Head of Project, NTPC- DADRI, NTPC Limited hereby authorize Sh. Rajiv Kumar Verma, Deputy General Manager (FES) Emp No: 100439, NTPC-DADRI, NTPC Ltd, to sign and verify on behalf of NTPC Limited, the Affidavit in support of the rejoinder to be filed before the Hon'ble NATIONAL GREEN TRIBUNAL, Principal Bench at New Delhi in the matter of Abhisht Kusum Gupta vs. State of Uttar Pradesh & Ors. He is further authorized to all such acts which are necessary to be done by the company in the said matter.

Dated this the 13<sup>th</sup> day of March, 2024 at Dadri, Gautam Budh Nagar (Uttar Pradesh).

*G. Brahmaji Rao*  
(Gampa Brahmaji Rao)

Executive Director,  
Head of Project (NTPC-DADRI),  
NTPC Limited

गंपा ब्रह्माजी राव

GAMPA BRAHMAJI RAO

कार्यालय निदेशक (एनटीपीसी-दादरी)

EXECUTIVE DIRECTOR (NTPC-DADRI)

एनटीपीसी लिमिटेड, दादरी

नेशनल कैपिटल पावर स्टेशन, दादरी, डाकखाना - विद्युत नगर - 201008, जिला - गाँतम बुद्ध नगर (उ.प्र.)

National Capital Power Station, Dadri, P.O.-Vidyut Nagar - 201008, Distt. - Gautam Budh Nagar (U.P.)

टेली./Tele. (Off.) : 2671300, 2672345, एसटीडी कोड/STD CODE : 0120, फैक्स/Fax : 2672300, वेबसाइट/Website : www.ntpc.co.in

कॉर्पोरेट आइडेंटिफिकेशन नंबर/Corporate Identification Number : L4010DL1975GOI007966

पंजीकृत कार्यालय : एन.टी.पी.सी. भवन, स्कोप कॉम्प्लेक्स, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली-110 003

Registered Office : NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodhi Road, New Delhi-110003



Adarsh Tripathi &lt;adarsh912003@gmail.com&gt;

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**OA 1002 of 2018 titled Abhisht Kusum Gupta vs State of UP and ors**

1 message

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**Adarsh Tripathi** <adarsh912003@gmail.com>  
To: ABHISHT GUPTA <Abhisht88@gmail.com>

Thu, Mar 14, 2024 at 7:53 PM

Dear Sir,

Please be in receipt of the Rejoinder on behalf of the Applicant in IA 330 of 2022.

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Adarsh Tripathi  
Advocate on Record, Supreme Court of India  
G-34, Basement, Lajpat Nagar-3, New Delhi-110024  
9090416535 / 9425308454**Rejoinder-IA 330 Final.pdf**  
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